

(2025) 07 KAR CK 0483

In the Karnataka High Court, Principal Bench

Case No : Regular First Appeal No. 598 Of 2018 (DEC/INJ)

Ashwathappa

APPELLANT

Vs

Muniyappa & Ors.

RESPONDENT

Date of Decision : 10-07-2025

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 245

Citation : (2025) 07 KAR CK 0483

Hon'ble Judges : Shivashankar Amarannavar, J

Bench : Single Bench

Advocate : Rajeev Channappa Nulvi, Jinita Chatterjee

Final Decision : Disposed Of

Judgement

Jyoti Mulimani, J

Though matter called twice, the appellant is not represented. When the case is listed and called out, the advocate must be present. The absence may affect the case.

As could be seen from the appeal papers, the appeal is filed in the year 2018. Now we are in the month of July 2025.

The appeal is pending from seven years. As already noted above, though matter called twice, the appellant is not represented. It appears that the appellant is not interested in prosecuting the appeal. Hence, the Regular First Appeal is dismissed for non-prosecution.

Because of dismissal of appeal, interim order granted if any stands discharged and pending interlocutory application if any are disposed of.